

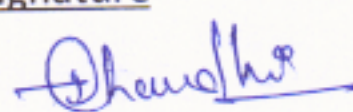
National Company Law Tribunal

Allahabad Bench

CP NO. 99/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25/8/17

NAME OF THE COMPANY: M/s Beena Sale Corporation & Another vs Ktply Industries Ltd  
SECTION OF THE COMPANIES ACT: U/S 9 of I & B code of 2016

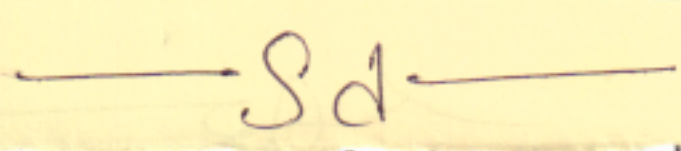
Sl. NO.	Name	Designation	Representation	Signature
1.	PRAMAT CHAUDHRI	ADVOCATE	PETITIONER	
2.				

CP No.99/ALD/2017

Sh. Pramath Chaudhri, for Operational Creditor. He seeks liberty to withdraw the present application on being raised by the Registrar of this Tribunal the issue of jurisdiction. Hence, a liberty is granted for filing a formal memo for withdrawal. The present petition would stand disposed off, as allowed to be withdrawn without further reference to this Court made clear that order of this Court will not operate as res-judicata, as this Court does not deal with the merits of the case and party are at liberty to move petition in appropriate forum in accordance with law.

Matter be listed on 30<sup>th</sup> August, 2017 for filing memo.

Date: 25.08.2017

  
Shri H.P. Chaturvedi (Member Judicial)

Typed by  
Md.Zaid